



2026:AHC:125084

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 18181 of 2026

Udaybhan

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Jigyasha Tripathi, Surendra
Kumar Tripathi

Counsel for Opposite Party(s) : G.A.

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Heard learned counsel for the applicant and Sri Amrit Raj, learned AGA for State- respondent.

2. The instant bail application has been filed on behalf of the applicant with a prayer that this Hon'ble Court may kindly be pleased to release the Applicant on bail in Case Crime No. 578 of 2025, Under Sections 115(2), 309(4), 317(2) of B.N.S., Police Station Sadar Bazar, District Agra, during the pendency of trial before the court below, otherwise the applicant will suffer irreparable loss and injury.

3. Learned counsel for the applicant submitted that the First Information Report was initially lodged against unknown persons. Subsequently, during the course of investigation, three persons were arrested and implicated in the present case. He further submitted that the applicant was neither apprehended at the spot nor was any incriminating article recovered from his possession. He next submitted that applicant has been implicated in the present case solely on the basis of the alleged confessional statements of the arrested co-accused persons. It was contended that, except for the said confessional statements, there is no independent evidence on record connecting the applicant with the alleged offence. He submitted that out of the

said four accused persons, three co-accused have already been granted bail by the Coordinate Bench of this Court. He further submitted that co-accused Sanju has already been granted bail by a Coordinate Bench of this Court vide order dated 24.03.2026, passed in Criminal Misc. Bail Application No. 6797 of 2026 (Sanju Vs. State of U.P.). It was, therefore, contended that the case of the applicant stands on parity with the said three co-accused persons who have already been granted bail. Learned counsel further submitted that the applicant has been in judicial custody since 17.09.2025. It was argued that, in the event of his release on bail, the applicant shall not misuse the liberty of bail, shall not evade the course of justice, and shall cooperate in the trial proceedings.

4. Per contra, learned A.G.A. appearing for the State vehemently opposed the prayer for bail.

5. Having heard learned counsel for the parties and considering the fact that the co-accused have already been granted bail by Coordinate Benches of this Court, this Court finds that the applicant is entitled to be released on bail on the ground of parity. Accordingly, the bail application is **allowed**.

6. Let the applicant- **Udaybhan**, involved in the aforesaid case be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that :-

(i). The applicant shall not tamper with the prosecution evidence by intimidating/pressurizing the witnesses, during the investigation or trial.

(ii). The applicant shall cooperate in the trial sincerely without seeking any adjournment.

(iii). The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

7. In the event of breach of any of the aforesaid conditions, the court concerned shall be at liberty to take appropriate coercive measures for securing the presence of the accused and/or to cancel the bail granted to him in accordance with law. The identity, status, and proof of residence of the applicant as well as the sureties shall be duly verified by the court concerned before acceptance of the bail bonds.

June 3, 2026

Neetu

(Anil Kumar-X,J.)